

[Shrimati Basavarajeswari]

tution. All the facts mentioned in my Bill are according to law. Strangely, enough Hon. Member Shri Banatwalla has said that my Bill is against the Constitution. I cannot understand his argument at all.

I have framed this Bill keeping all the provisions of the Constitution in view. Only after a thorough study, I have presented this Bill to this august House. In fact, in the statement of objects and reasons I have made it amply clear that it is according to our Constitution.

The present situation in the country is really alarming. Political discussions are being held in places of worship. Arms and other weapons are stored and terrorists are being trained in the places of worship.

In the name of Dharma and in the name of God so many disturbing things are happening in the country. There is a steep increase in the number of atrocities on women. In the name of religion, some people have gone to the extent of asking a Government to resign which is duly elected and represent the people.

Looking at these disturbing situations one would feel that our nation's unity and integrity are in danger. Keeping these facts in mind and after careful consideration of all the aspects, I have drafted my Bill. The Bill is all right in every respect and hence I request the leave of the House be granted to introduce the Bill.

[English]

SHRI SHANTARAM NAIK : Sir, I would say that notice has been given...
(Interruptions)

MR. DEPUTY SPEAKER : No, you cannot.

SHRI SHANTARAM NAIK : Sir, you had promised when I objected...

(Interruptions)

MR. DEPUTY SPEAKER : You had raised a Point of Order. That is why I said that there is no Point of Order.

SHRI SHANTARAM NAIK : Sir, he was not speaking under Rule 72 and he was allowed. Now I would say that ..
(Interruptions)

MR. DEPUTY SPEAKER : You should have given in writing for that. Without that how can I allow ?

(Interruptions)

SHRI SHANTARAM NAIK : ..the Bill is within the scope of Article 246; it is within the provisions of Article 246 and it is within the Concurrent List Entry 28 of the Constitution of India... (Interruptions)

MR. DEPUTY SPEAKER : She has already explained why she is moving...

(Interruptions)

SHRI SHANTARAM NAIK : He is speaking something outside the scope of Rule 72. He has no right to speak under Rule 72.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to prohibit the use of religious, communal, regional and sectoral names for political parties and to prevent the misuse of religious places."

The motion was adopted.

MR. DEPUTY SPEAKER : The Member may now introduce the Bill.

SHRIMATI BASAVARAJESWARI : I introduce the Bill.

15.48 hrs.

CONSTITUTION (AMENDMENT)
BILL, 1987

(Amendment of article 19)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

Let the Lobbies be cleared.

Now, the lobbies have been cleared.

The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The Lok Sabha divided.

15.49 hrs.] AYES [Division No. 1

Banatwalla, Shri G. M.

NOES

Anand Singh, Shri

Baitha, Shri D. L.

Basavarajeswari, Shrimati

Bhagat Shri H. K. L.

Bharat Singh, Shri

Bhumij, Shri Haren

Bhuria, Shri Dileep Singh

Birbal, Shri

Budania, Shri Narendra

Chandrashekarappa, Shri T. V.

Chaudhary, Shri Manphool Singh

Dalbir Singh, Shri

Dalwai, Shri Hussain

Das, Shri Bipin Pal

Digvijay Singh, Shri

Digvijaya Singh, Shri

Dikshit, Shrimati Sheila

Ganga Ram, Shri

Gomango, Shri Giridhar

Gowda, Shri H. N. Nanje

Jagaonath Prasad, Shri

Jain, Shri Viridhi Chander

Janarthanan, Shri Kadambur

Jangde, Shri Khelan Ram

Jatav, Shri Kammodilal

Jena, Shri Chintamani

Ken, Shri Lala Ram

Keyur Bhushan, Shri

Khan, Shri Mohd. Ayub

Khirhar, Shri R. S.

Krishna Singh, Shri

Lowang, Shri Wangpha

Malviya Shri Bapulal

Manvendra Singh, Shri

Mavani, Shrimati Patel Ramaben
 Ramjibhai

Naik, Shri Shantaram

Nawal Prabhakar, Shrimati Sunderwati

Negi, Shri Chandra Mohan Singh

Oraon, Shrimati Sumati

Pandey, Shri Manoj

Panigrahi, Shri Chintamani

Panwar, Shri Satyanarayan

Paswan, Shri Ram Bhagat

Patnaik, Shrimati Jayanti

Pattnaik, Shri Jagannath

Pradhani Shri K.

Pushpa Devi, Kumari

Rajhans, Dr. G. S.

Ram Awadh Prasad, Shri

Ramamurthy, Shri K.

Rathod, Shri Uttam

Rawat, Shri Kamla Prasad

Sakargaym, Shri Kalicharan

Shailesh, Dr. B. L.

Shastri, Shri Hari Krishna

Siddiq, Shri Hafiz Mohd.

Singh, Shri Lal Vijay Pratap

Sodi, Shri Mankuram

Soundararajan, Shri N.

Sukhbuns Kaur, Shrimati

Sundararaj, Shri N.

Swami Prasad Singh, Shri

Thakkar, Shrimati Usha

Thara Devi, Kumari D. K.

Toniar, Shrimati Usha Rani

Verma, Shrimati Usha

Vyas, Shri Girdhari Lal

Yadav, Shri Ram Singh

Yadav, Shri Shyam Lal

[English]

MR DEPUTY SPEAKER : Subject to correction the result* of the Division is :

Ayes : 1
Noes : 69

The motion was negatived.

SHRI SYED SHAHABUDDIN : I may be allowed to make a statement.

MR. DEPUTY SPEAKER : No.

(Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record.

(Interruptions)**

15.50 hrs.

SCHOOLS (TAKING OVER AND UNIFORM SYLLABUS) BILL, 1987†

SHRI H. N. NANJE GOWDA (Hassan) : I beg to move for leave to introduce a Bill to provide for taking over of all private schools, both technical and non-technical, and to provide uniform syllabus in all schools throughout the country.

MR. DEPUTY SPEAKER : Motion moved :

*The following members also recorded their votes :

AYES : Syed Shahabuddin and Shri Ram Bahadur Singh.

NOES : Shri Y. S. Mahajan, Shri K. D. Sultanpuri, Shri Prakash V. Patil, Shri R. S. Sparrow, Shri Bhanu Pratap Singh, Shri Shanti Dhariwal, Shri K. H. Ranganath, Shri Ajay Mushran, Shri Simon Tigga, Shri G. S. Basavaraju and Shri K. R. Natrajan.

**Not recorded.

† Published in Gazette of India Extraordinary, Part II, Section 2, dated 13.3.1987.

"That leave be granted to introduce Bill to provide for taking over of all private schools, both technical and non-technical, and to provide uniform syllabus in all schools throughout the country"

SHRI G. M. BANATWALLA (Ponnani) : What is this going on ? My notice is there. Please allow me to speak.

(Interruptions)

SHRI G. M. BANATWALLA : Mr. Deputy-Speaker, Sir, I have given notice to speak on this Bill. (Interruptions)

MR. DEPUTY SPEAKER : Yes, you can speak.

SHRI G. M. BANATWALLA : Mr. Deputy Speaker, Sir, the Bill seeks to provide to taking over the private schools... (Interruptions)

SHRI SHANTARAM NAIK (Panaji) : Sir, he has to satisfy *prima facie* two points One is whether he has got objection which is very valid. Only two objections can be raised. One is about the procedure and the other is whether this is within the scope of the Article 46 of the Constitution or not. This is within the scope of the Article 46 of the Constitution of India.

(Interruptions)

MR. DEPUTY SPEAKER : Already Mr. Speaker has given permission. Therefore, let him make his point.

(Interruptions)

MR. DEPUTY SPEAKER : You cannot question the ruling of the Speaker.

(Interruptions)

MR. DEPUTY SPEAKER : No, no.

SHRI G. M. BANATWALLA : Mr. Deputy Speaker, Sir, the Bill seeks to provide for taking over of all private schools Now, Section 3 wants to impose a ban on the opening of new private schools and Section 4 says that all private schools shall be taken over by the Government. Article 30 of the Constitution of India says...